

एम.सी.आई. को या पहले जब गवर्नमेंट को, जब वह इसे डील करती थी, वे infrastructure से related थीं कि बिल्डिंग मुकम्मल नहीं है या Human resource से कि faculty नहीं है, लेकिन जमीन कम होने की वजह से कोई शिकायत नहीं हुई। यदि अगर हमको Entrepreneurs की तरफ से ऐसी शिकायत आएगी कि जमीन ज्यादा होने की वजह से वे नहीं बना सकते हैं, तो मैं Honourable member को आश्वासन दिलाना चाहूंगा कि हम इसे जरूर further liberalise करेंगे।

श्री हुसैन दलवाई: सर, माननीय मंत्री जी ने उत्तर देते हुए कहा है कि Charitable trusts और वक्फ बोर्ड्स मेडिकल कॉलेज के लिए, हॉस्पिटल के लिए application दे सकते हैं। मैं जानना चाहूंगा कि क्या किसी वक्फ बोर्ड ने ऐसी application दी है? अगर दी है तो किस बोर्ड ने दी है और नहीं दी है तो क्या application देने के लिए सरकार कोई प्रयत्न करेगी?

श्री गुलाम नबी आजाद: सर, अभी तक तो किसी वक्फ बोर्ड की तरफ से कोई कॉलेज खोलने की रिक्मंडेशन नहीं आयी है, लेकिन ज़ाहिर है कि अगर मेडिकल काउंसिल के रूल्स व क्राइटेरिया में वह आएगी तो उस में किसी के साथ कोई भेदभाव किए जाने का सवाल ही नहीं है।

Disclosure of BCCI and IPL

***384. MS SUSHILA TIRIYA:** Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that BCCI and IPL have disclosed very low earnings to avoid paying taxes;

(b) if so, the reasons therefor; and

(c) the steps Government is taking in this regard?

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): (a) and (a) A statement is laid on the Table of the House.

Statement

(a) and (b) No, Sir. As the income of BCCI was entirely exempt from tax under section 12A of the income of the Income Tax Act 1961, the question of disclosing low earnings to avoid paying taxes did not arise. Gross receipts disclosed by BCCI in its tax returns, for the assessment years 2007-08 to 2010-11, are Rs. 651.82, crore. Rs. 1,000.40 crore. Rs. 1,387.62 crore and Rs. 1,666.84 crore, respectively. IPL is a part of BCCI and has no separate legal status.

(c) BCCI amended its objects from 1 June, 2006. During assessment proceedings of BCCI for AY 2007-08. this change in objects was noticed. Hon'ble Allahabad High Court, in the case of Allahabad Agricultural Institute and Another Vs UOI and Others, had held that once the objects are

changed after registration, fresh registration for tax exemption is required, as the earlier registration does not survive. Taking recourse to this ruling, the registration granted to BCCI under section 12A of the Act was withdrawn in December, 2009 with effect from 1 June, 2006. Consequent to withdrawal of tax exemption, in the assessments completed for assessment years 2007-08 and 2008-09 tax demand amounting to Rs. 118.04 crore and Rs. 257.12 crore has been raised for the two assessment years respectively. Out of the demand so raised, an amount of Rs. 249 crore has already been recovered from BCCI.

सुश्री सुशीला तिरिया: महोदय, मैं मंत्री जी से कहना चाहती हूँ कि भारतीय क्रिकेट कंट्रोल बोर्ड सबसे अमीर खेल संस्थान है। मंत्री जी ने जवाब में 2008-09 तक की रिटर्न और टैक्स के बारे में बताया है कि कितना भुगतान उन्हें करना था और कितना उन्होंने दिया है। मैं मंत्री जी से जानना चाहती हूँ कि पिछले तीन साल में कितना रिटर्न फाइल किया गया, कितना भुगतान करने के लिए कहा गया और कितना पैसा मिला है?

श्री नमो नारायण मीणा: महोदय, उत्तर में दो साल के आंकड़े दिए गए हैं और 2009-10 का असेसमेंट अभी पेंडिंग है। जब वह फाइनलाइज होगा, उसके बाद उसके बारे में पता चलेगा। इन दो सालों में 375.16 करोड़ की डिमांड रेज की गयी थी, जिसमें से 249 करोड़ रुपए रिकवर कर लिए गए हैं।

सुश्री सुशीला तिरिया: महोदय, जब बीसीसीआई या आईपीएल में कोई irregularities पायी जाती हैं तो उन irregularities को असेस करने के लिए क्या कोई ऑडिट होता है? और अगर होता है तो क्या उसके लिए कोई समय सीमा निर्धारित होती है, यह मैं आपके माध्यम से जानना चाहती हूँ?

SHRI PRANAB MUKHERJEE: Sir, there are two aspects to the question. So far as the irregularities are concerned, the irregularities are looked into by these bodies. They have their own regulations through which they point out the irregularities. For instance, the Cricket Control Board itself has taken certain action against the IPL. Now, IPL is an integral part of that. So far as BCCI is concerned, it is a more than 80 year old organization. It is one of the oldest sports body of the world and it was registered under the Madras Registrations Act many years ago and, thereafter, so far as the income tax angle is concerned, my concern is, Finance Ministry is dealing only with the income tax angle which did not look into the actual income of the BCCI because it was exempted under the Income Tax Act. So, when it was exempted, there was no question for them to show their low income. Later on, subsequently, perhaps in 2006 they amended their objectives of the society. As a

result of that, as per the verdict of the Allahabad High Court, they lost their registration and when they lost their registration, unregistered organizations cannot have the income tax exemption. Then we raised the demand. How much have we raised the demand? For 2007-08, 2008-09, 2009-20, it has been indicated by the colleague. Therefore, as far as the irregularities, other investigations are concerned; some other agencies, which have been doing that, are taking independent course of action.

SHRI P. RAJEEVE: Sir, as per a court judgment, the BCCI is not a public entity; it is a private body. Then, what is the basis for giving tax exemption to the BCCI? Does the Ministry have any records for the amount of tax concessions given to the BCCI during the last three years?

SHRI PRANAB MUKHERJEE: Sir, hundred per cent exemption was given and, as it is a sports body, in order to encourage sports activities, exemption was granted.

श्री विजय जवाहरलाल दर्डा: सभापति महोदय, बीसीसीआई और आईपीएल के क्रियाकलापों को लेकर बहुत से सवाल उठाए गए हैं। उनमें से एक सवाल यह भी है कि बीसीसीआई को आईपीएल में होने वाली आय को कर्ज से मुक्त रखा गया है। महोदय, जब एक आम आदमी एक निश्चित आय पर आयकर देते हैं, ऐसे में उनको आयकर में छूट देने का क्या कारण था? मैं यह भी कहना चाहता हूँ कि यह संस्था संदेह के घेरे में रही है और इस संस्था में गैर कानूनी ढंग से पैसा भी इकट्ठा हुआ है जो आईपीएल में इनवेस्ट हुआ है। इसको लेकर कई समितियों ने भी उसके ऊपर ऑब्जेक्शन उठाया है। मैं जानना चाहता हूँ कि ऐसी क्या बात है, जिसके कारण उन्हें ये सारी सहूलियतें दी जा रही हैं? जवाब में कहा गया है कि आम आदमी के लिए उन्होंने काम किया है। महोदय, आईपीएल ऑक्शन करके, पैसा इकट्ठा करके उसको इनवेस्ट कर रही है। कई संस्थाएं, जो उसकी franchisee बनी हैं, उन्होंने भी इस सेवा का वॉयलेशन किया है। ऐसे में उनको विशेष रूप से क्यों दिया जा रहा है, यह मैं आपके माध्यम से जानना चाहता हूँ?

SHRI PRANAB MUKHERJEE: So far as IPL is concerned, it is a part of the BCCI. But, whoever has taken the franchise - they have their own rules how the franchise would be given - is subject to taxes and not exempted from taxes.

श्री महेन्द्र मोहन: धन्यवाद सभापति महोदय। मैं माननीय मंत्री जी से यह जानना चाहता हूँ कि आईपीएल जो कमर्शियल एक्टिविटी के रूप में काम कर रहा है और वह बीसीसीआई का ही पार्ट है तथा उसमें मॉरिशस वगैरह से काफी पैसा लाकर लगाया गया है, तो उसकी जांच क्यों नहीं की गई है और उसमें क्या प्रगति की जा रही है, इसके बारे में जानकारी किस प्रकार से मिलेगी? जितने फ्रेंचाइजीज हैं, वे इतना पैसा कमाने के बाद भी बराबर नुकसान

दिखा रहे हैं, जबकि उसमें पब्लिक का सारा पैसा जा रहा है। मैं जानना चाहता हूँ कि इसके बारे में कार्यवाही क्यों नहीं की जा रही है और जो वहां पर इन्वेस्टमेंट्स हुए हैं, उनकी इन्वॉयरीज़ में क्या डेवलपमेंट हुआ है?

SHRI PRANAB MUKHERJEE: Sir, there are certain irregularities which are being looked into, particularly, relating to some complaints received that there are investments, so far as IPL is concerned, from outside. Those are being looked into by the Enforcement Directorate, because those are the criminal activities like money laundering, etc.

So far as this question is concerned, it is relating to income tax exemption and income tax assessment. As I have already indicated that so long as the BCCI, the parent body, was enjoying the exemption from the income tax, the assessment was not made. But, after they lost their registration and lost exemption i.e., from 2007-08 onwards, we have charged partly and we have received partly and further proceedings will take place. Assessment for the year 2009-10 will take place.

So far as the criminal activities and other areas are concerned, relevant laws and agencies are looking into it.

Status of PMGSY and NRRDA

*385.DR. PRABHAKAR KORE: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the present status and actual outcome of the Pradhan Mantri Gram Sadak Yojana (PMGSY) and the National Rural Road Development Agency (NRRDA) in the years 2009-10 and 2010-11;

(b) whether the funds amounting to Rs. 18,500 crore, allocated for the Yojana have been duly utilized; and

(c) if so, the details thereof?

THE MINISTER OF RURAL DEVELOPMENT (SHRI JAIRAM RAMESH): (a) to (c) A statement is laid on the Table of the House.

Statement

(a) to (c) Pradhan Mantri Gram Sadak Yojana (PMGSY) is a Centrally Sponsored Scheme to provide road connectivity to eligible unconnected habitations in rural areas of the country. National Rural Road Development Agency (NRRDA) is an autonomous body under the control of Ministry of Rural Development to provide technical assistance to the Ministry in implementation of the Scheme.